

**HIGH COURT OF KARNATAKA  
BENGALURU**

**DATED: 04.07.2020**

**PRESS NOTE**

In continuation of the Standard Operating Procedure (SOP) issued by the High Court of Karnataka from time to time in order to prevent spread of pandemic COVID-19 in the Court premises on account of physical production of arrested person/s - Under Trial Prisoner/s for the purpose of Remand / considering the bail a dedicated specially designed Remand Court having transparent partitions is established and started functioning at Gurunanak Bhavan, Vasanthnagar, Bengaluru.

Whenever arrested person/s - Under Trial Prisoner/s is/are required to be produced in Court physically for hearing, designated Chief Metropolitan Magistrate/ Additional Chief Metropolitan Magistrate/ Metropolitan Magistrate will hold sitting in the Dedicated Remand Court itself and take the physical production. All safety measures for the physical production of arrested person/s- Under Trial Prisoner/s is taken care of. This will facilitate safe production of arrested person/s - Under Trial Prisoner/s in compliance with the COVID-19 guidelines issued by the Government Authorities.

Note: The photographs of the dedicated Remand Court is part of this Press note as below.

BY ORDER OF THE HON'BLE CHIEF JUSTICE

Sd/-

REGISTRAR GENERAL